

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-101
IB-09(ND)/2021

IN THE MATTER OF:

Rama Krishna Industries
Vs.
Jay Ace Technologies Ltd

....**OPERATIONAL CREDITOR**

....**CORPORATE DEBTOR**

SECTION

U/s 9 IBC code 2016

Order delivered on 18.02.2021

CORAM:

CH. MOHD. SHARIEF TARIQ
MEMBER (JUDICIAL)
SHRI NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC : Mr. Rajiv K. Virmani with Anuj Malhotra and
Mr. Karan Valecha, Advocates
For the Respondent/CD :

ORDER

Counsel for the Operational Creditor is present. The Registry is directed to issue notice to the Corporate Debtor. The counsel for the Operational Creditor is permitted to serve private notice at Registered Office Address of the Corporate Debtor by all modes and file proof of service along with affidavit on or before next date of hearing.

List the matter on 16th April, 2021.

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(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

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(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)